ALLAHABAD BENCH, ALLAHABAD

Allahabad this the Olst day of November, 2001.

CORAM: - Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. C.S. Chadha, Member - A.

Civil Contempt Application No. 203 of 2001

TN

Orginal Application No. 1122 of 2001.

Smt Asha Kumari W/o Sri Shyam Behari R/o Quarter No. 1/1, Teachers Colony, Kendriya Vidyalaya Shcool-1, Air Force Station, Agra.

.....Applicant

Counsel for the applicant :- Sri Ajay Rajendra Sri N.S. Chahar

VERSUS

- C.S. Saini, Principal, Kendriya Vidyalaya School No. 1, Air Force Station, Agra.
- S.N. Bal, Air Commodore, Air Officer Commanding, Air Force Station, Agra.

.....Respondents

Counsel for respondent :-

ORDER (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

Administrative Tribunals Act, 1985, at has been alleged that applicant was evicted from government quarter on 18.10.2001, for wilfull disobediance of the order of this Tribunal dated 14.09.2001 passed in O.A No. 1122/2001. The interim order, passed by

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this Tribunal was to the following effect :-

"In view of the above, the order dated 16.11.00 and 28.08.2001 impugned in this O.A shall be kept in abeyance. The applicant shall be allowed to join as Group 'D' Safaiwali at Kendriya Vidyalaya, Baad, Mathura and shall be paid salary as and when it falls due. The applicant shall vacated the residential quarter at Agra within 2 weeks from the date she joined at Mathura. For a period of one month from today, any coercive steps for evicting the applicant from the quarter in her possession, shall not be taken."

- 2. The aforesaid order was passed on the statement of the applicant that she will vacate the residential quarter occupied by her at Agra within two weeks from the date she was allowed to join at Mathura. By the interim order, protection given to the applicant was only for a period of one month. Automatically, the eviction as taken place on 18.10.2001. The interim order was operating till 14.10.2001. In the above facts, interim order was not operating on that date and respondents could taken coercive steps for evicting applicant. In the above facts and circumstances in our opinion, no contempt is made out. The contempt Application is rejected.
 - 3. Further, learned counsel for the applicant has also made submission that house hold goods of the applicant have been forcibly taken away and the same have not been returned to the applicant. For such grievances, it is open to the applicant to approach the Civil or Criminal Courts as she was advised, which will not be effected by this order.

Member A.

Vice-Chairman.

/Anand/